

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1342 OF 2004

New Delhi, this the 28th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Smt. Kanta Kumari
Private Secretary,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.

.....Applicant
(By Advocate : Shri V.S.R. Krishna)

Versus

1. The Chairman,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.
2. The Secretary,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.
3. Deputy Secretary (Admin.I/A&B)
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.
4. Mrs. Neelam Chopra,
Under Secretary,
University Grants Commission,
Bahadur Shah Zafar Marg,
New Delhi.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant seeks quashing of the order of 6.4.2004. By virtue of the said order, certain general category persons are stated to have been promoted. The applicant is a Scheduled Caste candidate. The grievance of the applicant is that she is entitled to promotion because of the post-based roster. The said fact has totally been ignored by the respondents. In this regard, the applicant has submitted a representation dated 26.12.2003, a copy of



which is annexure A/4. Earlier representation had also been filed, a copy of which is at Annexure A/3.

2. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show-cause notice while disposing of the present Original Application.

3. It is directed that respondent No.1 would consider the said representations and pass a speaking order considering the contentions of the applicant preferably within four months of the receipt of a certified copy of this order and intimate it to the applicant.

4. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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